Insured Parcel For Rs. 600/2

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH 安全教育教育 安全 经营业 计设计

COMMERCIAL EOMPLEX(BDA), INDIRANAGAR, BANGALORE - 560 038

D.A.No 299/87 (duplicate file)

Dated 19 -02-1993

To

The Assistant Registrar, Supreme Court of India. NEW DELHI.

Subject : DESPATCH OF ORIGINAL RECORDS - CIVIL APPEAL NO 2553/88 - DA NO 299/87 ON THE FILE OF CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE.

UOI by Secy., Min. of Finance & anr

;;;;; Appellants

Versus

Krishnamurthy Srinivas Agnihotri

3 3 3 3 8 Respondents

安全专办书外长校

Sir.

I am directed to refer to your letter No D 652/88/IVA dated 02-02-1993 and to say that the case Records of OA No 299/87 in file 'A' are enclosed with an Index Sheet for further action at your end. File '8' contains only the duplicate copy of the application and reply and file 'C' has only office copy of notice and A.D Card and hence retained in this Registry as they may not be required by the Supreme Court Registry.

The receipt of the above Records may please be asknowledged and the records may be returned to this Registry when no longer required.

Yours faithfully,

(NERAMAMURTHY) DEPUTY REGISTRAR(J)

Al Kenetan Des Register R19/2/93

Encls.; as per index attached.

gysued thro desp. Register

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

APPLICATION NO 299/87

Krishnamurthy Srinivas Agnihotri

Applicant

Versus

The President of India and entry long undersky, M (Fin and and INDEX SHEET

Respondent/5

FILE 'A'

S.No	Description		Page No			
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1.	Order Sheet	1 8		7 ∋		
2.	Examination Report in CAT Original application dated 13-04-1987	10	to	20		
3. 4.	Annexures to original Application	2\$	to	64		
5.	Vakalat	65		1		
6.	Reply statement of respondents dated 17-8-87	66	to	74		
7.	Original Order of CAT dated 17-9-87	75	to	80		
8.	O/C of letter/forwarding CAT Order dated 17-9-87 to all concerned	81	to	84A		
9.	Forwarding letter dated 9-8-88 in D.No 652/88 of Assistant Registrar, Supreme					
	Supreme Court dated 8-8-88 in cmp 3469 (88	85	to	88		
10.	Letter dated 22-11-1988 in U.NO			7		
	Supreme Court along with copy of order dated 8-8-88	89	to	91	ě	
11.	Plaint copy filed in Supreme Court in CA 2553/88	92	to	100		

File of A.No. 299/87 (Duplicate file)

Dated 14 February, 1995

To

The Assistant Registrar, Supreme Court of India, New Delhi.

Subject: RETURN OF ORIGINAL MEGORDS - CA NO 2553/88 - OA NO 299/87 ON THE FILE OF CENTRAL ADMINISTRATIVE TRIBUNAL. BANGALORS BENCH.

UOI by Secretary, M/o Finance and anr ::: Appellant

Versus

Krishnamurthy Srinivas Agnihotri

::: Respondent

Sir,

Please refer to our letter No O.A.No. 299/87 (duplicate file) dated 19-02-1993 and your letter D.No. 652/88/IVA dated 07-12-1994.

It is requested that the original records in OA 299/87 which have been sent to your Registry on 19-02-1993 may kindly be returned, A hologer Required.

Yours faithfully,

(MN VIJAYA)
SECTION OFFICER
(JUDL-II)

may please see before inne 14/1/55 yes as amerded. 16/2/25

ommunications should be addraged to the Registrar. Supre Court, by designation. NOT behame Telegraphic address:—
"SUPREMECO"

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SUPREME COURT
INDIA

START START

Dated New Delhi, the

FROM: The Registrar(Judicial), Supreme Court of India, New Delhi.

The Re

The Registrar, Central Administrative Tribunal, Bangalore.

CIVIL APPEAL NO.2553 OF 1988.

Union of India & Anr.

... Appellants.

Versus

Krishmamurthy Srinivas Agnihotri. ...Respondent. Sir.

In continuation of this Registry's letter of even number dated the 2nd/7th December, 1988, I am directed to transmit herewith for necessary action a certified copy of the Decree dated the 16th November, 1994 of the Supreme Court in the said appeal.

The Original Record will follow.

Please acknowledge receipt.

Yours faithfully,

for REGISTRAR (JUDICIAL)

Circul also mondere

Data 19, 5

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IN THE SUPREME COURT OF

Assistant Registrar (Judl.)
INDIA 5/k April 1995

Certified to be a true copy

CRIMINAL/CIVIL APPELLATE JURISDICTION Supreme Court of India

587857

No

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**x

CIVIL APPEAL NO. 2553 OF 1988.

(Appeal by Special Leave from the Order dated the 17th September, 1987 of the Central Administrative Tribunal, Bangalore in Application No. 299 of 1987).

- 1. Union of India through Its Secretary, Ministry of Finance, Department of Revenue, New Delhi.
- Chief Commissioner(Administration)
 C.I.T. Karnataka-I C R. Bldg.
 Queens Road, Bangalore-I.

... Appellants.

Versus

Krishnamurthy Srinivas Agnihotri, S/o Srinivasachari Agnihotri, I.T.O. Raichur, Bangalore.

... Respondents.

16th November, 1994.

CORAM:

HON'BLE MR. JUSTICE KULDIP SINGH. HON'BLE MR. JUSTICE B.L. HANSARIA.

For the Appellants: My P. Parmeswaran & T.V. Ratnam, Advocates.

For the Respondent: Mr. P. Mahale, Advocate.

The Appeal above-mentioned being called on for hearing before this Court on the 16th day of November, 1994; UPON perusing the record and hearing counsel for the parties herein, THIS COURT DOTH ORDER:

1. THAT the appeal above-mentioned be and is hereby dismissed;



- 7. THAT the respondent herein Do pay to the appellants herein their costs of this appeal quantified at R.10,000/- (Rupees Ten thousand) only;
- 3. THAT the Order of this Court dated the 8th August, 1988 passed in Civil Miscellaneous Petition No.3469 of 1988 in this appeal granting stay be and is hereby vacated;

AND THIS COURT DOTH FURTHER ORDER that this ORDER be punctually observed and carried into execution by all concerned;

WITNESS the Hon'ble Shri Aziz Mushabber Ahmadi, Chief Justice of India, at the Supreme Court, New Delhi, dated this the 16th day of November, 1994.

ADDITIONAL REGISTRAR(JUDL.)

Advocata in Fig. of Ly

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SUPREME COURT

CRANDON /CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.2553 OF 1988.

Union of India & Anr.

Appellant S Petitioner

Krishnamurthy Srinivas Agnihotri. Respondent

CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE. Appln. No.299 of 1987.

DECREE DISMISSING THE APPEAL WITH QUANTIFIED COSTS TO THE APPELLANT.

November, 1994. 16th Dated the day of Parmeshwaran, the Appellants.

Compared with

SHRI Padma Mahale,

No. of folios

Advocate on Record for the Respondent.

SEALEL IN MY FRESENCE

15/1/1

SECTION IV-A

D.No. 652/88/IV-A.

SUPREME COURT OF INDIA NEW DELHI.

DATED 23.3.1993

From:

The Assistant Registrar, Supreme Court of India, New Delhi.

To: The Registrar, KigixXXXXXXXXX Central Admn.Tribunal. Bangalore.

> 2553 CIVIL APPEAL NO (High Court O.A.No.299 of 1987.)

Union of India & Anr.

.. Appellant

-Versus-

Krishnamurthy Srinivas Agnihotri

.. Respondent

Sir,

I am directed to acknowlege the receipt of Original Record

sent with your letter No.

19th February, 1993 in the appeal above-mentioned.

Henter in the Register of Sichenstry Min Register)
files Sent to Sichenstry Min Register)
and-

Yours faithfully

ASSISTANT REGISTRAR

arun/-

Read latter 16. 264 SECTION-IV A.

From:

The Assistant Registrar, Supreme Court of India, New Delhi.

To:

The Registrar,

Central Administrative Tribunal, Bangalore Bench, Bangalore.

Plenter in St. P. Register, main Register & add to duflicate tile & note therester Otea Copy of this With a Copy of o A. order as per R143 4 Rop 43.

Later Send a somme letter to S.C. Registry to

D.NO. 652/88/IV-A. SUPREME COURT OF INDIA

NEW DELHI. DATED: 2.12.1994

7-12-99

16/12/9/4

CIVIL APPEAL NO(s). 2553 of 1988 (Application no.299 of 1987)

Union of India & Anr.

... Appellant(s).

-Versus-

Krishnamurthy Srinivas Agnihotri Sir,

... Respondent(s).

In pursuance of Order XIII, Rule 6, S.C.R. 1966, I am directed by their Lordships of the Supreme Court to transmit herewith a certified copy of the Order dated 16.11.1994 in the Appeal above-mentioned. The Certified copy of the Decree made in the said Appeal will be sent later on.

Please acknowledge receipt.

Yours faithfully,

A SSI STANT REGISTRAR.

Copy to

CA-2553/88.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2553 OF 1988

Hospitan Cours of India

Union of India & Anr.

.. Appellants

VERSUS

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Krishnamurthy Srinivas Agnihotri

..Respondents

$\underline{0} \ \underline{R} \ \underline{D} \ \underline{E} \ \underline{R}$

K.S. Agnihotri, respondent in the appeal herein, was working as Income Tax Officer, Group-B. As a result of disciplinary proceedings, he was awarded the punishment of removal from service. He challenged the order of removal before the Central Administrative Tribunal, Bangalore. The Tribunal by the judgment dated September 17, 1987 interfered only with the quantum of punishment and by setting aside the punishment of removal awarded the punishment of compulsory retirement. This appeal by the Union of India is against the judgment of the Tribunal.

It is no doubt correct that in view of the law laid down by this Court in various judgments the Central Administrative Tribunal should not have interfered with the quantum of punishment; but keeping in view the facts and circumstances of this case, we are not persuaded to interfere with the judgment of the Tribunal in our jurisdiction under Article 136 of the Constitution of

India and as such the appeal is dismissed. We, however, direct the respondent to pay the cost of the appellant, which we quantify as Rs.10,000/-.

New Delhi, November 16, 1994. Sd/(KULDIP SINGH)

Sd/(B.L.HANSARIA)

. All communications should be addressed to the Registrar. Supreme Court, by designation. NOT be name Telegraphic address :-"SUPREMECO"

No. 2/88/S.IVA.

SUPREME COURT INDIA

Dated New Delhi, the March, 1995.

Administrativa

enal Bench.

FROM : The Assistant Registrar,

Supreme Court of India,

Union of India & Anr.

New Delhi.

TO

: The Registrar, Central Administrative Tribunal, Bangalore.

CIVIL APPEAL NO. 2553 OF 1988.

... Appellants.

Versus

Krishnamurthy Srinivas Agnihotri. ... Respondent.

Sir.

In continuation of this Registry's letter of even number dated the 19 , I am directed to transmit herewith the MRKERSE Original Record relating to the matter, forwarded to this Court under your letter 0.A.No.299/87 dated the 19th February, 1993, as per the details given below.

Please acknowledge receipt.

Yours faithfully,

ASSISTANT REGISTRAR.

DETAILS OF ORIGINAL RECORD:

Case records of O.A.No.299/87 in file 'A'.